

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(9)

O.A.NO.1277/2003

Wednesday, this the 21st day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Kartar Singh Panwar
s/o Shri Bhanwar Singh Panwar
r/o Vill. & PO Rajokari,
New Delhi

..Applicant

(By Advocate: Shri S.C. Saxena)

Versus

1. The Chief Secretary
Govt. of NCT of Delhi
Delhi Sectt. I.G. Stadium
IP Estate, New Delhi
2. Director of Health Service
Govt. of NCT of Delhi
9th Level, 'A' Wing,
Delhi Sectt., IP Estate
New Delhi-2
3. Delhi Staff Selection Board
through its Secretary
Karkardooma Court Complex
Delhi
4. Dr. B.S. Banerjee
Principal Hospital & Coordinator
Additional Secretary
Dept. of Health & Family Welfare
Govt. of NCT of Delhi
9th Floor, A-Wing, Delhi Sectt.
IP Estate, New Delhi-2
5. The Department of Psychotherapy
Lok Nayak Hospital
Through its Medical Superintendent No.1
J.N. Marg, Delhi Gate.

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant had taken the test of para medical post. He was declared successful in the result that was published in different Newspapers. Learned counsel for applicant contends that there are ten posts and out of those ten posts, seven posts are reserved for general

VS Ag

(2)

(3)

category. The applicant was one of those successful candidates in the general category. The grievance presently is that he has been replaced by an OBC category and the said order is being challenged.

2. The applicant has already submitted a representation to the respondents dated 4.3.2003, a copy of which is placed at Annexure A-4.

3. In this backdrop, the present application is disposed of at this initial stage directing respondent No.2 (Director of Health Service, Govt. of NCT of Delhi) to look into the aforesaid representation of the applicant dated 4.3.2003 and pass a speaking order which should be communicated to the applicant. The said exercise should be completed within three months of the receipt of a certified copy of the present order.

4. Subject to aforesaid, OA is disposed of.

(Govindan S. Tampli
Member (A))

/sunil/


(V. S. Aggarwal)
Chairman